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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 18/92 in
O.A. NO. 1833/88

DATE OF DECISION: 1.5.92

R. K. Gupta

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

R.A. NO. 19/92 in
O.A. NO. 1872/88

P. Sharma

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

R.A. NO. 20/92 in
O.A. NO. 1856/88

Chandresh Nigam

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

R.A. NO. 21/92 in
O.A. NO. 1857/88

Rajinder Kumar

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

R.A. NO. 22/92 in
O.A. NO. 1826/88

D. P. Srivastava

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

R.A. NO. 23/92 in
O.A. NO. 1864/88

Dev Karan

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

R.A. NO. 24/92 in
O.A. NO. 1861/88

Ami Lal Daksh

... Review Applicant

Vs.

Union of India & Ors.

... Respondents

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R.A. NO. 25/92 in
O.A. NO. 1859/88

Review Applicant

VS.

Respondents

Union of India & Ors.

R.A. NO. 26/92 in
O.A. NO. 1792/88

... Review Applicant

Jogeshwar Mahanta

Union of India & Ors.

... Respondents

R.A. NO. 27/92 in
Q.A. NO. 1841/88

Review Applicant

Varinder Kumar

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Union of India's One

1.1.1. Respondents

THE HONOURABLE MR. JUSTICE RAM BAL SINGH, VICE CHAIRMAN (I)

THE HON'BLE MR. B. C. JAIN, MEMBER (A)

Petitioners through Shri G. D. Gupta with Shri
R. B. Gupta, Counsel

0 B D E R

Hon'ble Mr. Justice Ram Pal Singh, V.C. (J) :-

(b) (5)(B) carrying all these review applications filed by the applicants

in the above-cited O.A.s which were decided by a common judgment delivered on 4.10.1991 are being decided by a single order as the judgment was common and the grounds for seeking review are also common.

2. The judgment sought to be reviewed was delivered by a Bench comprising of Hon'ble Shri G. Sreedharan Nair, Vice-Chairman (J) and Hon'ble Shri P. C. Jain, Member (A). As Hon'ble Shri G. Sreedharan Nair is no more, the Hon'ble

Laurelhurst

Chairman directed vide order passed on 20.1.1992 that the review applications be heard by this Bench. Accordingly, we heard the learned counsel for all the applicants in these review applications. Learned counsel for the applicants, Shri G. D. Gupta, made his submissions on the point of discrimination as well as on denial of opportunity to the applicants before the revised impugned orders were issued. Both these points have been adequately dealt with in the judgment dated 4.10.1991. The plea of discrimination has been dealt with in para 15 and the plea of violation of principles of natural justice has been dealt with in para 16 of the judgment. We, therefore, see no apparent error on the face of the judgment. There is also no other valid ground as envisaged in Order XLVII Rule 1 of the Code of Civil Procedure for allowing these review applications. Accordingly, all these review applications are dismissed.

A copy of this order shall be placed by the Registry on the files of each of these review applications.

(P. C. Jain) *____* Ram Pal Singh
Member (A) Vice Chairman (J)

as per order dated 20.1.1992

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